

MINUTES OF THE MEETING No. 40/09 dated 31.12.2008 UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl.DGFT.

The 40/09 meeting of Advance Licensing Committee was dated 31.12.2008 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.

Case No M-348 NC No.40/09 Dated 31.12.08	M/s. United Phosphorus Ltd, Mumbai F.No.01/83/50/253 /AM06/DES-IV RLA F.No.03/95/40/464/AM06 Lic.No.0310341200 dated 27/7/05
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The Committee considered the case as per agenda and Committee accorded ex post facto approval to the decision taken on file.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-349 NC No.40/09 Dated 31.12.08	M/s. Amtex Dye Chem Inds. Ahmedabad F.No.01/83/50/139 /AM09/DES-IV RLA F.No.08/24/40/76/AM07 Lic.No.0810057845 dated 5/7/06
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The Committee considered the case as per agenda and in the light of verbal comments of Deptt. of C&PC (Chem.Div.) and decided to approve this case as already approved in RLA F.No.08/24/40/281/AM07 in case No.A-714, ALC Meeting No.23/08 dated 19.9.2007 as under:-

Export Item	Quantity	Import Item	Quantity
Reactive Blue BB(Reactive Bule 220)	1 Kg	1. Ortho Anisidine 2. Toluene 3. Sodium Nitrite 4. Copper Sulphate Penta Hydrate	0.523 Kg 0.588 Kg 0.096 kg 0.336 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-350 NC No.40/09 Dated 31.12.08	M/s. K.V. Fire Chemicals (I) Pvt. Ltd, Mumbai F.No.01/83/162/222 /AM09/DES-IV RLA F.No.03/91/40/1286/AM06
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/157/2002/Ch.II dated 14.7.2006 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Fire Fighting Chemical Super Concentrate SC-2 containing 16% of Fluorinated Surfactants v/v and 30% of Glycol w/v	1 Ltr.	1. Fluorinated Surfactant (Poly Fluoro Alkyl Betaine) 2. Glycol	0.160 Litre 0.300 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-351 NC No.40/09 Dated 31.12.08	M/s. United Phosphorus Ltd, Mumbai F.No.01/83/50/672 /AM05/DES-IV RLA F.No.03/24/40/2184/AM05 Lic.No.0310310666 dated 4/1/05
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The Committee considered the case as per agenda. The representative from Deptt. Of C&PC (Chem.Div) stated that the case is under examination. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 28.1.2009.

Case No M-352 NC No.40/09 Dated 31.12.08	M/s. Shirdi Industries Ltd, Mumbai F.No.01/83/50/219 /AM09/DES-IV RLA F.No.03/95/40/1208/AM08 Lic.No.0310466070 dated 25/3/08
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/49/2008/PC.II dated 23.12.2008, decided to approve this case as per SION H-68 on pro-rata basis.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-353 NC No.40/09 Dated 31.12.08	M/s. Abhilash Chemicals (P) Ltd, Chennai F.No.01/87/50/1185 /AM05/DES-IV
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S.No.	Adv.Lic. No. and Date	RLA File No. Zonal Jt.DGFT, Chennai
1.	0410061815 dated 8.9.2004	04/81/40/119/AM05
2.	0410073226 dated 10.8.2005	04/24/40/230/AM06
3.	0410065665 dated 28.12.2004	04/81/40/215/AM05
4.	0410070603 dated 18.5.2005	04/24/40/294/AM05
5.	0410070602 dated 18.5.2005	04/24/40/343/AM05
6.	0410070921 dated 31.5.2005	04/24/40/0032/AM06
7.	0410076410 dated 22.11.2005	04/24/40/445/AM06
8.	0410064988 dated 19.12.2004	04/81/40/201/AM05

The Committee considered the case as per agenda and on the basis of verbal comments of representative of Deptt. of C&PC (Chem Division) the Committee decided to clarify that description of export item "Leather Chemical" and Synthetic Organic Tanning Substances are one of the same item with other specification mentioned therein in the above mentioned licences.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 40/83-ALC1/2008 **MEETING DATE** : 31.12.2008

1	Case No.: 5/6/83-ALC1/2008	Party Name:KAGAZKAAR INDUSTRIES PVT. LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case deferred
	HQ File :01/83/050/00115/AM09/	RLA File :03/94/040/01009/AM06/	Lic.No/Date:0310358481 06.12.2005	Defer Date:
Decision : The Committee considered the case as per agenda and defer for want of report from RLA/Firm called for vide letter dated 12.11.08. Accordingly the case may be relisted on 28.1.09				

2	Case No.: 51/46/83-ALC1/2007	Party Name:ICI INDIA LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01859/AM08/	RLA File :02/24/040/00204/AM06/	Lic.No/Date:0210084661 23.12.2005	Defer Date:21.1.2009
Decision : The case was listed in the M.No.39/83 dated 24/12/08 and defer for 21/1/09				

3	Case No.: 22/6/83-ALC1/2008	Party Name:ADANI EXPORTS LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/00132/AM09/	RLA File :08/24/040/00251/AM06/	Lic.No/Date:0810053990 16.02.2006	Defer Date:21.1.2009
Decision : The case was listed in the M.No.39/83 dated 24/12/08 and defer for 21/1/09				

4	Case No.: 16/50/83-ALC1/2006	Party Name:VALLEY VELVETTE PVT. LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01200/AM07/	RLA File :08/24/040/00094/AM07/	Lic.No/Date:0810062773 06.02.2007	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 28.1.2009				

5	Case No.: 8/36/83-ALC1/2008	Party Name:TRIVEDI EXPORTS,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01036/AM09/	RLA File :13/24/040/00022/AM07/	Lic.No/Date:1310024739 24.07.2007	Defer Date:28.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 28.1.09

6	Case No.: 162/46/83-ALC1/2007	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01970/AM08/	RLA File :07/24/040/00465/AM08/	Lic.No/Date:0710053647 03.10.2007	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Steel. Accordingly the case may be re-listed on 28.1.2009			

7	Case No.: 9/36/83-ALC1/2008	Party Name:VENUS ALBUM CO PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01037/AM09/	RLA File :12/21/040/00025/AM08/	Lic.No/Date:1210005324 11.10.2007	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

8	Case No.: 6/30/83-ALC1/2007	Party Name:VEDANTA ALUMINIUM LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01375/AM08/	RLA File :05/24/040/00537/AM08/	Lic.No/Date:0510210655 17.10.2007	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Mines. Accordingly the case may be re-listed on 28.1.2009			

9	Case No.: 212/46/83-ALC1/2007	Party Name:GOA GLASS FIBRE LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/02020/AM08/	RLA File :17/24/040/00111/AM08/	Lic.No/Date:1710001866 14.12.2007	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Net solid Binder content in export 2. Exact tech spec of each of import item with specific name & % solid content if it is binder 3. Production of item of export under reference & corresponding consumption of Raw Material duly certified by Central excise for the last one year. Accordingly the case may be re-listed on 28.1.2009.			

	Case No.: 15/14/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
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10	HQ File :01/83/050/00385/AM09/	RLA File :03/94/040/01064/AM08/	Lic.No/Date:0310459533 30.01.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from firm vide letter dated 1.8.2008. Reminder issued on 4/11/2008. Accordingly the case may be re-listed on 28.1.09.				

11	Case No.:42/18/83-ALC1/2008	Party Name:CANTRONICS OFFICE EQUIPMENTS PVT.LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00573/AM09/	RLA File :03/94/040/01012/AM08/	Lic.No/Date:0310459708 31.01.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information called for from firm vide letter dated 1.8.2008. Reminder issued on 4/11/2008. Accordingly the case may be re-listed on 28.1.09.				

12	Case No.:56/14/83-ALC1/2008	Party Name:SHIPRA TECHNOLOGY PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00426/AM09/	RLA File :05/24/040/00022/AM09/	Lic.No/Date:0510219280 11.04.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.				

13	Case No.:10/36/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01042/AM09/	RLA File :35/21/040/00020/AM09/	Lic.No/Date:3510023516 13.05.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and refer it to M/o Mines for comments . Accordingly the case may be relisted on 28.1.09				

14	Case No.:11/36/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01043/AM09/	RLA File :35/21/040/00021/AM09/	Lic.No/Date:3510023518 14.05.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and refer it to M/o Mines for comments . Accordingly the case may be relisted on 28.1.09				

15	Case No.:39/14/83-ALC1/2008	Party Name:PARAS OFFSET PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00409/AM09/	RLA File :05/24/040/00102/AM09/	Lic.No/Date:0510220859 22.05.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and noted that the reply given by the firm is not available in the file. The Committee decided to request the firm to provide copy of the reply given by them to the D/L dated 10/8/2008 and decided to defer consideration of the case for four weeks.. Accordingly the case may be relisted on 28.1.09.				

16	Case No.: 42/14/83-ALC1/2008	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/00412/AM09/	RLA File :03/94/040/01344/AM08/	Lic.No/Date:0310472058 27.05.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o PNG. Accordingly the case may be re-listed on 28.1.2009			

17	Case No.: 92/14/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/00462/AM09/	RLA File :03/94/040/00308/AM09/	Lic.No/Date:0310475495 19.06.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 21.10.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

18	Case No.: 94/14/83-ALC1/2008	Party Name:NAGAR HAVELI PERFUMES & AROMATIS	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Rejected
	HQ File :01/83/050/00464/AM09/	RLA File :03/95/040/00249/AM09/	Lic.No/Date:0310475546 19.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not furnished the Central Excise Data called for vide letter dated 30.10.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

19	Case No.: 14/24/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/00727/AM09/	RLA File :07/21/040/00285/AM09/	Lic.No/Date:0710058120 25.06.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Full tech. spec. & species of wood to be imported 2. Details of indigenous inputs with their Qty. required to manufacture each of export item. 3. Quantity of import & export in volume i.e. in CFT. Accordingly the case may be re-listed on 28.1.2009.			

	Case No.: 3/16/83-ALC1/2008	Party Name:OCL INDIA LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/00504/AM09/	RLA File :02/24/040/00069/AM09/	Lic.No/Date:0210114410	Defer

20			02.07.2008	Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm and refer it to M/o Steel, for comments . Accordingly the case may be relisted on 28.1.09			

21	Case No.:7/19/83-ALC1/2008	Party Name:ASHA PENN COLOR PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00614/AM09/	RLA File :03/94/040/00381/AM09/	Lic.No/Date:0310479134 17.07.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

22	Case No.:12/19/83-ALC1/2008	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/00619/AM09/	RLA File :03/94/040/00366/AM09/	Lic.No/Date:0310480072 24.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2008/Ch.II dated 18.12.2007 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Dutint Red 2G/Dutint Red EXU/Dutex orange DA-RR. (Pigment content 41%)	1 kg.	1. Pigment Orange 2.Emulsifiers/Surfuctants/Propylene Glycol 3. Diethylene Glycol/Mono Ethylene Glycol/Dispersing Agent	0.425 Kg 0.100 Kg 0.060 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

23	Case No.:15/19/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00622/AM09/	RLA File :09/24/040/00109/AM09/	Lic.No/Date:0910034771 24.07.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

	Case No.:18/19/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00625/AM09/	RLA File :10/24/040/00054/AM09/	Lic.No/Date:1010030337	Defer

24			25.07.2008	Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to refer this case to Spices Board for comments and defer the case for four weeks. Accordingly the case may be re-listed on 21.1.2009.				

25	Case No.:24/19/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/00631/AM09/	RLA File :10/24/040/00058/AM09/	Lic.No/Date:1010030366 29.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNN /01/08 dt. 10.12.2008 offered by them that the weighted average yield comes to 11.30% whereas the firm has applied at 18% yield, the Committee decided to approve the case at 18% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	45000 Kg	Light Black Pepper (Light Berries)	250000 Kg
This decision is applicable for this licence only.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

26	Case No.:5/20/83-ALC1/2008	Party Name:JANATA TIMBER & SAW MILL	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00637/AM09/	RLA File :04/24/040/00118/AM09/	Lic.No/Date:0410097692 31.07.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided that a team from DIPP MSME(SSZ) and DGFT may visit sawn mills from different zone and submit report with in one month. The case is deferred for four weeks. Accordingly the case may be re-listed on 28.1.2009			

27	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.1.2009			

28	Case No.:3/22/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00678/AM09/	RLA File :07/24/040/00255/AM09/	Lic.No/Date:0710059076 13.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

29	Case No.:20/22/83-ALC1/2008	Party Name:S.S. ALCO PLAST	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00695/AM09/	RLA File :08/24/040/00284/AM08/	Lic.No/Date:0810074075 20.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

30	Case No.:24/22/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00699/AM09/	RLA File :10/24/040/00065/AM09/	Lic.No/Date:1010030673 21.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.1.2009			

31	Case No.:25/22/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00700/AM09/	RLA File :10/24/040/00067/AM09/	Lic.No/Date:1010030674 21.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.1.2009			

32	Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

33	Case No.:1/23/83-ALC1/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00703/AM09/	RLA File :03/94/040/00262/AM08/	Lic.No/Date:0310483592 25.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

34	Case No.:6/23/83-ALC1/2008	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00708/AM09/	RLA File :05/24/040/00326/AM09/	Lic.No/Date:0510226237 26.08.2008	Defer Date:28.01.2009

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.

35	Case No.: 8/23/83-ALC1/2008	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/00710/AM09/	RLA File :03/94/040/00500/AM09/	Lic.No/Date:0310483850 26.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

36	Case No.: 6/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Approved
	HQ File :01/83/050/00719/AM09/	RLA File :03/95/040/00074/AM09/	Lic.No/Date:0310483953 27.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/89/2008/Ch.III dated 30.12.2008 and decided to approve this case as under:-			
36	Item of Export	Qty	Item of Import	Qty
	Yellow Blend 8120 Containing Titanium Dioxide 50% Tartrazine 22% Sunset Yellow 28%	1 kg.	1. Titanium Dioxide 2. Dimethyl Acetal Succinate 3. Sulphanilic Acid 4. Sodium Nitrite 5. Soda Ash 6. Beta Naphthol	0.505 kg 0.123 Kg 0.329 Kg 0.142 Kg 0.251 Kg 0.138 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

37	Case No.: 7/24/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Approved
	HQ File :01/83/050/00720/AM09/	RLA File :03/95/040/00027/AM09/	Lic.No/Date:0310483962 27.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 14010/89/2008/Ch.II dated 30.12.2008 and decided to approve this case as under:-			
37	Item of Export	Qty	Item of Import	Qty
	Brilliant Blue (Acid Blue 9) (C.I.No.42090)	1 kg.	1. Ethyl Benzyl Aniline Sulphonic Acid 2. Ortho Formyl Benzene Sulphonic Acid	1.288 Kg 0.335 Kg

		3. Manganese Dioxide	0.39 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

38	Case No.:8/24/83-ALC1/2008	Party Name:SHIRDI INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/00721/AM09/	RLA File :03/95/040/00479/AM09/	Lic.No/Date:0310483977 27.08.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 31.12.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Laminate Floorings based on MDF/HDF/Particle Board	1 Sq. Mtr..	1. Relevant MDF/HDF/Particle Board of relevant thickness 2. Base paper of 80+/- 10% GSM 3. Balancing paper of 100+/- 10% GSM 4. Overlay paper of 40+/- 10% GSM 5. M.F. Resin 6. Packing materials BOPP/LDPE/Film/Roll 7. Cutting Tools	1.15 Sq. Mtr. 0.092 kg 0.115 kg 0.045 kg 0.469 Kg As per packing policy @1% FOB value
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

39	Case No.:9/24/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00722/AM09/	RLA File :08/24/040/00102/AM09/	Lic.No/Date:0810074286 27.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

40	Case No.:19/24/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00732/AM09/	RLA File :05/24/040/00359/AM09/	Lic.No/Date:0510226448 28.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

41	Case No.:21/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00734/AM09/	RLA File :08/24/040/00083/AM09/	Lic.No/Date:0810074331 29.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

42	Case No.:22/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00735/AM09/	RLA File :08/24/040/00084/AM09/	Lic.No/Date:0810074332 29.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

43	Case No.:23/24/83-ALC1/2008	Party Name:ATUL LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00736/AM09/	RLA File :08/24/040/00086/AM09/	Lic.No/Date:0810074334 29.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

44	Case No.:24/24/83-ALC1/2008	Party Name:SBL COLORTECH PRIVATE LIMITED.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00737/AM09/	RLA File :03/95/040/00475/AM09/	Lic.No/Date:0310484431 29.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to letter issued by Deptt. of C&PC (Chem.Div.) dt.11.11.2008. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

45	Case No.:25/24/83-ALC1/2008		Party Name:BA YER CROPS SCIENCE LIMITED		Meet No/Date:40/83-ALC1/2008 31.12.2008		Status:Case Approved								
	HQ File :01/83/050/00738/AM09/		RLA File :03/94/040/00539/AM09/		Lic.No/Date:0310484443 29.08.2008		Defer Date:								
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. 15022/10/2008/Ch.II dated 22.12.2008 and decided to approve this case as under:-														
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Imidacloprid 17.8% SL</td><td>1 Ltr.</td><td>1. Imidacloprid Technical 94%</td><td>0.214 kg</td></tr></table>								Item of Export	Qty	Item of Import	Qty	Imidacloprid 17.8% SL	1 Ltr.	1. Imidacloprid Technical 94%
Item of Export	Qty	Item of Import	Qty												
Imidacloprid 17.8% SL	1 Ltr.	1. Imidacloprid Technical 94%	0.214 kg												

		2. N Methyl Pyrolidone	0.448 Kg
		3. Dimethyl Sulphoxide	0.430 kg
		4. Luvicol/Luvitech	0.011 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

46	Case No.:26/24/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00739/AM09/	RLA File :03/94/040/00515/AM09/	Lic.No/Date:0310484471 29.08.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 18.11.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

47	Case No.:30/24/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00743/AM09/	RLA File :02/24/040/00146/AM09/	Lic.No/Date:0210116783 02.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 18.11.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

48	Case No.:34/24/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/00747/AM09/	RLA File :10/24/040/00070/AM09/	Lic.No/Date:1010030830 02.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P /02/08 dt. 25.11.2008 offered by them that the weighted average yield comes to 11.40% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 11.72% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	23.440 MT	Light Black Pepper (Light Berries)	200.000 MT
	This decision is applicable for this licence only.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:35/24/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/00748/AM09/	RLA File :10/24/040/00076/AM09/	Lic.No/Date:1010030832 02.09.2008	Defer Date:

49	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FN P /03/08 dt. 10.12.2008 offered by them that the weighted average yield comes to 11.49% whereas the firm has applied at 15% yield, the Committee decided to approve the case at 15% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	37500 Kg	Light Black Pepper (Light Berries)	250000 Kg
This decision is applicable for this licence only.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

50	Case No.:14/25/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00763/AM09/	RLA File :05/24/040/00375/AM09/	Lic.No/Date:0510227185 10.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

51	Case No.:3/28/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00819/AM09/	RLA File :03/95/040/00425/AM09/	Lic.No/Date:0310487748 24.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

52	Case No.:13/28/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00829/AM09/	RLA File :05/24/040/00426/AM09/	Lic.No/Date:0510228216 25.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009			

53	Case No.:16/28/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00832/AM09/	RLA File :05/24/040/00256/AM09/	Lic.No/Date:0510228280 25.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L issued on 24.10.08 by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 28.1.2009.			

54	Case No.:8/28/83-ALC1/2008	Party Name:INDIAN EMPORIUM	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00824/AM09/	RLA File :10/24/040/00064/AM09/	Lic.No/Date:1010031082 26.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 28.1.2009.			

55	Case No.:9/28/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00825/AM09/	RLA File :10/24/040/00080/AM09/	Lic.No/Date:1010031083 26.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.1.2009			

56	Case No.:10/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00826/AM09/	RLA File :10/24/040/00085/AM09/	Lic.No/Date:1010031085 26.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.1.2009			

57	Case No.:11/28/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00827/AM09/	RLA File :10/24/040/00086/AM09/	Lic.No/Date:1010031086 26.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.1.2009			

58	Case No.:14/28/83-ALC1/2008	Party Name:KUBER CONSTRUCTION PRIVATE LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00830/AM09/	RLA File :02/24/040/00159/AM09/	Lic.No/Date:0210118070 26.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 17.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

59	Case No.:15/28/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00831/AM09/	RLA File :09/24/040/00259/AM09/	Lic.No/Date:0910035449 26.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments			

from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009

60	Case No.:23/28/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00839/AM09/	RLA File :03/94/040/00493/AM09/	Lic.No/Date:0310488012 26.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 3. Yield obtained in each step Accordingly the case may be re-listed on 28.1.2009.			

61	Case No.:19/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00835/AM09/	RLA File :09/24/040/00214/AM09/	Lic.No/Date:0910035463 29.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/12/08. Accordingly the case may be relisted on 28.1.09			

62	Case No.:20/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00836/AM09/	RLA File :09/24/040/00173/AM09/	Lic.No/Date:0910035466 29.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/12/08. Accordingly the case may be relisted on 28.1.09			

63	Case No.:21/28/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00837/AM09/	RLA File :09/24/040/00196/AM09/	Lic.No/Date:0910035467 29.09.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm vide letter dated 19/12/08. Accordingly the case may be relisted on 28.1.09			

	Case No.:2/32/83-ALC1/2008	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00915/AM09/	RLA File :03/94/040/00708/AM09/	Lic.No/Date:0310491142	Defer

64			20.10.2008	Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.				

65	Case No.:3/32/83-ALC1/2008	Party Name:SYNERGY POLY ADDITIVES PVT.LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00916/AM09/	RLA File :05/24/040/00094/AM08/	Lic.No/Date:0510229593 21.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009			

66	Case No.:4/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00917/AM09/	RLA File :05/24/040/00366/AM09/	Lic.No/Date:0510229597 21.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

67	Case No.:5/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00918/AM09/	RLA File :05/24/040/00456/AM09/	Lic.No/Date:0510229598 21.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

68	Case No.:6/32/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/00919/AM09/	RLA File :08/24/040/00157/AM09/	Lic.No/Date:0810075559 22.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/79/2008-Ch.II dated 17.12.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Tri Sodium Phosphate	1 Kg	Phosphoric Acid	0.271 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

	Case No.:7/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
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69	HQ File :01/83/050/00920/AM09/	RLA File :09/24/040/00219/AM09/	Lic.No/Date:0910035686 22.10.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 28.1.2009.				

70	Case No.:8/32/83-ALC1/2008	Party Name:ITC LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00921/AM09/	RLA File :09/24/040/00213/AM09/	Lic.No/Date:0910035689 22.10.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received. Accordingly the case may be re-listed on 28.1.2009.				

71	Case No.:9/32/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00922/AM09/	RLA File :02/24/040/00182/AM09/	Lic.No/Date:0210118732 22.10.2008	Defer Date:28.01.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks since no hard copy of application received from RLA/firm. Accordingly the case may be re-listed on 28.1.2009.				

72	Case No.:10/32/83-ALC1/2008	Party Name:TEXSHADE PREFABS PVT.LTD,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/00923/AM09/	RLA File :07/24/040/00412/AM09/	Lic.No/Date:0710060623 22.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. Nil dated 31.12.2008 and decided to approve this case as under:-			
	Item of Export	Qty	Item of Import	Qty
	Fabricated Cut and Welded Membrane Roof Panels Made of woven glass fabric of the following sizes: (1) 367 SQM -7 Pieces (2) 355 SQM – 1 Piece (3) 266 SQM – 1 Piece (4) 230 SQM – 1 Piece (5) 174 SQM – 1 Piece (6) 106 SQM – 1 Piece.(All Input Materials to be Accountex on net to net basis)	12.000 Nos.	Woven Glass Fabric	4070 Sq. Meter
	Rest of the items may be allowed as applied for on net to net basis with accountability in export. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:12/32/83-ALC1/2008	Party Name:SHANTI INDUSTRIES	Meet No/Date:40/83-ALC1/2008	Status:Case
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73			31.12.2008	Approved								
	HQ File :01/83/050/00925/AM09/	RLA File :08/24/040/00158/AM09/	Lic.No/Date:0810075586 22.10.2008	Defer Date:								
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/79/2008-Ch.II dated 17.12.2008 and decided to approve this case as under:-											
	<table><tr><td>Item of Export</td><td>Qty</td><td>Item of Import</td><td>Qty</td></tr><tr><td>Di Sodium Phosphate</td><td>1 Kg</td><td>Phosphoric Acid</td><td>0.288 Kg</td></tr></table>				Item of Export	Qty	Item of Import	Qty	Di Sodium Phosphate	1 Kg	Phosphoric Acid	0.288 Kg
	Item of Export	Qty	Item of Import	Qty								
Di Sodium Phosphate	1 Kg	Phosphoric Acid	0.288 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE												

74	Case No.:14/32/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00927/AM09/	RLA File :10/24/040/00091/AM09/	Lic.No/Date:1010031332 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 28.1.2009			

75	Case No.:15/32/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00928/AM09/	RLA File :07/24/040/00390/AM09/	Lic.No/Date:0710060625 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 28.1.09			

76	Case No.:16/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00929/AM09/	RLA File :08/24/040/00112/AM09/	Lic.No/Date:0810075631 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

77	Case No.:17/32/83-ALC1/2008	Party Name:LETRA GRAPHIX PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00930/AM09/	RLA File :08/24/040/00127/AM09/	Lic.No/Date:0810075632 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

78	Case No.:18/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00931/AM09/	RLA File :05/24/040/00370/AM09/	Lic.No/Date:0510229877 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 28.1.09			

79	Case No.:19/32/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00932/AM09/	RLA File :05/24/040/00457/AM09/	Lic.No/Date:0510229879 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 28.1.09			

80	Case No.:20/32/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00933/AM09/	RLA File :05/24/040/00482/AM09/	Lic.No/Date:0510229886 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009			

81	Case No.:22/32/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00935/AM09/	RLA File :17/24/040/00014/AM09/	Lic.No/Date:1710002210 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

82	Case No.:24/32/83-ALC1/2008	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00937/AM09/	RLA File :07/24/040/00416/AM09/	Lic.No/Date:0710060646 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 19.12.08 issued by this office. Accordingly the case may be re-listed on 28.1.2009.			

	Case No.:26/32/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00939/AM09/	RLA File :03/94/040/00670/AM09/	Lic.No/Date:0310491655 23.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the			

83	basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 3. Yield obtained in each step Accordingly the case may be re-listed on 28.1.2009.
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84	Case No.:25/32/83-ALC1/2008	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00938/AM09/	RLA File :09/24/040/00291/AM09/	Lic.No/Date:0910035729 24.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

85	Case No.:27/32/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00940/AM09/	RLA File :03/95/040/00656/AM09/	Lic.No/Date:0310491761 24.10.2008	Defer Date:28.01.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Exact GSM & Size of import & export 2. Clarification regarding manufacture of coated paper, plain paper & carbonless paper from thermal coated paper Accordingly the case may be re-listed on 28.1.2009.			

86	Case No.:28/32/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00941/AM09/	RLA File :03/95/040/00657/AM09/	Lic.No/Date:0310491773 24.10.2008	Defer Date:28.01.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Exact GSM & Size of import & export 2. Clarification regarding manufacture of coated paper, plain paper & carbonless paper from thermal coated paper Accordingly the case may be re-listed on 28.1.2009.			

87	Case No.:29/32/83-ALC1/2008	Party Name:RALLIS INDIA LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00942/AM09/	RLA File :03/95/040/00631/AM09/	Lic.No/Date:0310491828 24.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

88	Case No.:31/32/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00944/AM09/	RLA File :03/94/040/00609/AM09/	Lic.No/Date:0310492158 27.10.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Chem.Div) present in the meeting and on the basis of written comments dt. 31.12.2008 offered by him the Committee decided to call for the following information from the firm as under:- 1. Chemical name of export product 2. Details of manufacturer process with chemical equation & molecular formula, & molecular weight 3. Yield obtained in each step Accordingly the case may be re-listed on 28.1.2009.			

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Case No.:32/32/83-ALC1/2008	Party Name:L'OREAL INDIA PVT. LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status :Case Approved
HQ File :01/83/050/00945/AM09/	RLA File :31/21/040/00255/AM09/	Lic.No/Date:3110035924 27.10.2008	Defer Date:
Decision : The Committee considered the case as per agenda and the verbal comments of representative of DIPP present in the meeting, the Committee decided to approve the case on net to net basis as under applied for.			
Export Item	Quantity	Import Item	Quantity
HAIR COLOUR KIT (10,00,000 SETS) Consisting of A) DEVELOPER 60 GRAM PER SET B) COLORATION CREAM 30 GRAM PER SET C) NOURISHING LAFTER COLOUR CONDITIONER 20 GRAM PER SET D) ALUMINIUM TUBE WITH PLASTIC CAP PER SET E) PLSTIC GLOVERS PER SET F) PLASTIC CAP OF DEVELOPER BOTTLE PER SET	120000.000 Kg	1. Aluminium Tube with Plastic Cap 2. Plastic Gloves (In Pairs) 3. Plastic Cap of Developer Bottle	1000000.000 Nos 1000000.000 Nos. 1000000.000 Nos
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:33/32/83-ALC1/2008	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
HQ File :01/83/050/00946/AM09/	RLA File :17/24/040/00119/AM08/	Lic.No/Date:1710002228 27.10.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of DIPP forwarded vide their U.O. No. Nil dated 5.11.2008 and decided to approve this case as applied for which includes 5% wastage. The description of export item is amended as under:-

Export Item	Qty.	Import Item	Qty.
1) Paints (Becker) Light Grey containing Pigment content 24.85%+/-1% Solid Resin Content 20.33%+/-1%	1 LTR	1. Epoxy Resin (% Non Volatile Content 100%) 2. Titanium Dioxide Rutile Grade 3. Dibasic Ester/Dimethyl Ester/Retarder Solvent 4. Urea Formaldehyde Resin (% Non Volatile Content 60+/-2%) 5. Hydro Carbon Solvent (Solvent Naptha) Distillation Range 150-190 Degree C) 6. Flow Agent 7. Extender Pigment 8. Chrome Pigment (Lead Chromate) 9. Adhesion Promoter 10. Micronized Red Oxide Pigment	0.2 Kg 0.2 Kg 0.1602 Kg 0.0225 Kg 0.3487 Kg 0.0477 Kg 0.051 Kg 0.00903 Kg 0.01 Kg 0.0009 Kg
2) Paints Topcoat Polyester (Light Shades) containing Pigment content 29.14%+/-1% Solid Resin content 33.33%+/-1%	1 LTR	1. Polyester Resin Saturated (% Non Volatile Content 60+/-2%) 2. Titanium Dioxide Rutile Grade 3. Dimethyl Ester/Dibasic Ester/Retarder 4. Melamine Resin (% Non-Volatile Content 97+/-2%) 5. Hydro Carbon Solvent (Solvent Naptha) Distillation Range 150-190 Degree C)	0.5000 Kg 0.2845 Kg 0.0605 Kg 0.0515 Kg 0.1000 Kg

		6. Flow Agent 7. Micronized Red Oxide Pigment 8. Chrome Pigment (Lead Chromate) 9. Carbon Black Pigment	0.0320 Kg 0.0200 Kg 0.0013 Kg 0.0002 Kg
3) Paints (Backer) Epoxy Light Grey without Primer containing Pigment 19.14%+/-1% Solid Resin 26.5%+/-1%	1 LTR	1. Epoxy Resin (% Non Volatile Content 100%) 2. Titanium Dioxide Rutile Grade 3. Dibasic Ester/Dimethyl Ester/Retarder Solvent 4. Urea Formal Dehyde Resin (% Non- Volatile Content 60+/-2%) 5. Hydro Carbon Solvent (Solvent Naptha) Distillation Range 150-190 Degree C) 6. Flow Agent 7. Extender Pigment 8. Chrome Pigment (Lead Chromate) 9. Adhesion Promotor 10. Micronized Red Oxide Pigment	0.26 Kg 0.14 Kg 0.3602 Kg 0.0225 Kg 0.1487 Kg 0.0477 Kg 0.051 Kg 0.009 Kg 0.01 Kg 0.0009 Kg
4) Paints Primer containing Pigment content 5.93%+/-1% Solid Resin Content 40.15%+/-1%	1 LTR	1. Titanium Dioxide Rutile Grade 2. Polyester Resin Saturated (% Non Volatile Content 60+/-2%) 3. Polyester Resin Saturated (% Non Volatile Content 100%) 4. Dibasic Ester/Dimethyl Ester/Retarder Solvent 5. Melamine Resin(% Non Volatile Content 97+/-2%)	0.0225 Kg 0.2425 kg 0.1825 Kg 0.2365 kg 0.0965 Kg

		6. Extender Pigment 7. Hydro Carbon Solvent (Solvent Naptha) Distillation Range 150-190 Degree C) 8. Matting Agent 9. Wetting Agent/Dispersing Agent 10. Chrome Pigment (Lead Chromate) 11. Defoamer	0.0191 Kg 0.2003 kg 0.0044 Kg 0.0050 kg 0.0207 Kg 0.0200 Kg
5) Paints Topcoat Polyester (Dark Shades) containing Pigment content 3.89%+/-1% Solid Resin content 38.19%+/- 1%	1 LTR	1. Polyester Resin Saturated (% Non Volatile Content 60+/-2%) 2. Titanium Dioxide Rutile Grade 3. Dibasic Ester/Dimethyl Ester/Retarder Solvent 4. Melamine Resin (% Non- Volatile Content 97+/-2%) 5. Hydro Carbon Solvent (Solvent Naptha) Distillation Range 150-190 Degree C) 6. Phthalocyanine Blue Pigment 7. Flow Agent 8. Phthalocyanine Green Pigment 9. Adhesion Promotor 10. Matting Agent 11. Chrome Pigment (Lead Chromate) 12. Micronized Red Oxide Pigment	0.5600 Kg 0.0050 kg 0.2061 kg 0.0670 Kg 0.1324 kg 0.0120 Kg 0.0162 Kg 0.0033 Kg 0.0055 kg 0.0220 kg 0.0055 Kg 0.0150 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/36/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
HQ File :01/83/050/00992/AM09/	RLA File :02/24/040/00200/AM09/	Lic.No/Date:0210119945	Defer

91			20.11.2008	Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

92	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 28.1.2009			

93	Case No.:3/36/83-ALC1/2008	Party Name:AEGEAN OFFSET PRINTERS	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00994/AM09/	RLA File :05/24/040/00522/AM09/	Lic.No/Date:0510231281 21.11.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA/firm. Accordingly the case may be relisted on 28.1.09			

94	Case No.:5/36/83-ALC1/2008	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00996/AM09/	RLA File :03/95/040/00625/AM09/	Lic.No/Date:0310495341 24.11.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

95	Case No.:6/36/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00997/AM09/	RLA File :05/24/040/00544/AM09/	Lic.No/Date:0510231353 24.11.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

96	Case No.:7/36/83-ALC1/2008	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/00998/AM09/	RLA File :26/24/040/00002/AM09/	Lic.No/Date:2610007594 25.11.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

97	Case No.:1/40/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/01092/AM09/	RLA File :03/95/040/00575/AM09/	Lic.No/Date:0310498374 17.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/65/2004-Ch.III dated 31.8.2004 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Tartrazine (C.I.No.19140)(Dye content: 87%)	1 Kg	1. Dimethyl Acetal Succinate 2. Sulphanilic Acid 3. Sodium Nitrite 4. Caustic Soda 5. Soda Ash	0.560 Kg 0.923 Kg 0.410 kg 0.360 Kg 0.570 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

98	Case No.:2/40/83-ALC1/2008	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Approved
	HQ File :01/83/050/01093/AM09/	RLA File :03/95/040/00525/AM09/	Lic.No/Date:0310498376 17.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. 14010/56/2003-Ch.III dated 2.9.2006 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Flurosciene (C.I.No.45350)	1 Kg	1. Resorcinol 2. Phthalic Anhydride	0.907 Kg 0.610 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

99	Case No.:3/40/83-ALC1/2008	Party Name:ARCHIES LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01094/AM09/	RLA File :05/24/040/00593/AM09/	Lic.No/Date:0510232767 17.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009			

100	Case No.:4/40/83-ALC1/2008	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01095/AM09/	RLA File :09/24/040/00299/AM09/	Lic.No/Date:0910036387 18.12.2008	Defer Date:28.01.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009

101	Case No.: 5/40/83-ALC1/2008	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01096/AM09/	RLA File :03/94/040/00769/AM09/	Lic.No/Date:0310498712 18.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

102	Case No.: 6/40/83-ALC1/2008	Party Name:K.PATEL CHEMO PHARMA PVT LTD	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01097/AM09/	RLA File :03/94/040/00831/AM09/	Lic.No/Date:0310498720 18.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

103	Case No.: 7/40/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01098/AM09/	RLA File :03/94/040/00800/AM09/	Lic.No/Date:0310498727 18.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

104	Case No.: 18/40/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01109/AM09/	RLA File :03/95/040/00301/AM09/	Lic.No/Date:0310498974 19.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

105	Case No.: 19/40/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status: Case Deferred
	HQ File :01/83/050/01110/AM09/	RLA File :03/95/040/00709/AM09/	Lic.No/Date:0310498989 19.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

	Case No.: 20/40/83-ALC1/2008	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:40/83-ALC1/2008	Status: Case
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106			31.12.2008	Deferred
	HQ File :01/83/050/01111/AM09/	RLA File :03/94/040/00895/AM09/	Lic.No/Date:0310499094 19.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009			

107	Case No.:8/40/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01099/AM09/	RLA File :07/24/040/00323/AM09/	Lic.No/Date:0710061859 22.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009			

108	Case No.:9/40/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01100/AM09/	RLA File :05/24/040/00621/AM09/	Lic.No/Date:0510233124 22.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009			

109	Case No.:10/40/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01101/AM09/	RLA File :05/24/040/00622/AM09/	Lic.No/Date:0510233126 22.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009			

110	Case No.:13/40/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01104/AM09/	RLA File :17/24/040/00016/AM09/	Lic.No/Date:1710002290 22.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

111	Case No.:14/40/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01105/AM09/	RLA File :17/24/040/00040/AM09/	Lic.No/Date:1710002291 22.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments			

from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009

112	Case No.:15/40/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01106/AM09/	RLA File :17/24/040/00145/AM08/	Lic.No/Date:1710002292 22.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

113	Case No.:16/40/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01107/AM09/	RLA File :17/24/040/00056/AM09/	Lic.No/Date:1710002293 22.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

114	Case No.:17/40/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01108/AM09/	RLA File :17/24/040/00059/AM09/	Lic.No/Date:1710002294 22.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 28.1.2009			

115	Case No.:11/40/83-ALC1/2008	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01102/AM09/	RLA File :05/24/040/00545/AM09/	Lic.No/Date:0510233177 23.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 28.1.2009			

116	Case No.:12/40/83-ALC1/2008	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:40/83-ALC1/2008 31.12.2008	Status:Case Deferred
	HQ File :01/83/050/01103/AM09/	RLA File :05/24/040/00611/AM09/	Lic.No/Date:0510233180 23.12.2008	Defer Date:28.01.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 28.1.2009			

Date:13.01.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer